

ITEM NO.4 Court 7 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court of Judicature at Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(LIST ONLY APPLICATION FOR GRANT OF BAIL (I.A. NO. 20804 OF 2020) IN SLP (CRL.) NO. 7502 OF 2019 BEFORE HON'BLE COURT IA No. 20804/2020 - GRANT OF BAIL)

Date : 15-09-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. A.N.S.Nadkarni, Sr. Adv.
Mr. Sibbo Sankar Mishra, AOR

For Respondent(s) Mr. Ankit Goel, AOR
Mr. Abhinav Kaushik, Adv.
Mr. R.K.Gupta, Adv.

Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No.20804/2020 - GRANT OF BAIL

Notice which is accepted by learned counsel for the respondents.

It is the submission of the learned senior counsel for the petitioner No.1 that the petitioner is to undergo a surgery and that the said surgery can take place in a

private hospital. The medical condition of the petitioner on this aspect to be verified by the learned counsel for the respondent-State and the stand be placed on record within two weeks.

List after three weeks.

(ASHA SUNDRIYAL)
AR-CUM-PS

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR